

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.206
Co.Appeal 31 of 2019

Proceedings under Section 59, 58(4) of Co. Act, 2013

IN THE MATTER OF:

Shardadevi Boob
V/s
Mishtann Foods Ltd

.....Applicant

.....Respondent

Order delivered on 25/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Manojkumar Mishra, Advocate
For the Respondent : Mr. Vishal Dave, Advocate a/w.
: Mr. Nipun Singhvi, Advocate

ORDER

Learned Counsel for the Applicant is again directed to place on record the daily proceedings of the Trial Court in the criminal matter, since filing of the charge-sheet till date along-with copy of evidence, if any, led till date. Further, the learned Counsel for the respondent undertook to place on record movement of the each share certificate and distinctive number involved in this matter within 3 weeks.

Respondent has to give affidavit from the Registrar and Transferor with advance copy to the opposite party. The Applicant may respondent, if any, by way of counter affidavit before next date.

Re-list on 27.06.2024.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)